TRANSGENE BIOTEK LIMITED

"Reg. Office : 69 & 70 IDA Bollaram, Sangareddy District 502 325, Telangana State"

STATEMENT OF AUDITED RESULTS (STANDALONE AND CONSOLIDATED) FOR THE QUARTER ENDED 31.03.2025

(Amount in Lakhs Except EPS)

S No	Particulars	Standalone			Standalone		
		Quater Ended	Quater Ended	Year Ended	Quater Ended	Quater Ended	Year Ended
		31.03.25	31.03.24	31.03.25	31.03.25	31.03.24	31.03.25
		(Un-Audited)	Un-Audited	Un-Audited	Audited	Un-Audited)	Audited
1	Total income from operations	12.03	9.61	104.42	12.03	9.61	104.42
2	Net Profit/ loss (before Tax, Exceptional and/or Extraordinary items)	-71.31	-27.23	-67.61	-71.31	-27.23	-67.61
3	Net Profit/ loss before tax (after Exceptional and/or Extraordinary items)	-71.31	-27.23	-67.61	-71.31	-27.23	-67.61
4	Net Profit/ loss after tax (after Exceptional and/or Extraordinary items)	-71.31	-27.23	-67.61	-71.31	-27.23	-67.61
5	Total Comprehensive Income [Comprising Profit/ loss after tax and Other Comprehensive Income (after tax)]	-71.31	-27.23	-67.61	-71.31	-27.23	-67.61
6	Paid up Equity Share Capital (Rs.10/- Per Equity Share)	757.70	757.70	757.70	757.70	757.70	757.70
7	Earnings Per Share (of Rs.10/- each) (Not Annualised):						
	a) Basic	-0.09	-0.04	-0.09	-0.09	-0.04	-0.09
	b) Diluted	-0.09	-0.04	-0.09	-0.09	-0.04	-0.09

Notes

1. The above Financial results as recommended by the Audit Committee were considered and approved by the Board of Directors at their meeting held on 07.05.2025.
2. The above is an extract of the detailed format of Quarterly and year to date Financial Results filed with the Stock Exchange under Regulations 33 of the SEBI (Listing Obligation and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results (Standalone and Consolidated) along with Limited Review Report are available on Company's website at www.transgenebiotek.com and the stock exchange's website at www.bseindia.com.
3. The Consolidated resut include the figures of the subsidiary.

For and on behalf of the Board
Sd/-
K KOTESWARA RAO
Managing Director
DIN: 02287235

Date: 07.05.2025
Place: Hyderabad

TRIVENI GLASS LTD

No.1, Kanpur Road, Prayagraj- 211001

CIN: L26101UP1971PLC003491 Email: akd@triveniglassltd.com Website: www.triveniglassltd.com

Tel: 0532-2407325

Standalone Statement of Audited financial results for the Quarter and year ended 31st March, 2025

Rs.in Lakhs

	Particulars	For the Quarter ended 31.03.2025	For the Year ended 31.03.2025	For the Year ended 31.03.2024
		Audited	Audited	Audited
1.	Total Income from operations	12.90	100.20	456.48
2.	Net Profit/ (Loss) from ordinary activities before tax	(14.15)	8.83	287.23
3.	Net Profit/ (Loss) for the period after tax (before Exceptional items)	(14.15)	8.83	287.23
4.	Net Profit/ (Loss) for the period after tax (after Exceptional items)	(14.15)	8.83	287.23
5.	Other Comprehensive Income	-	-	-
6.	Paid-up equity share capital	1,261.94	1,261.94	1,261.94
7.	Reserves (excluding Revaluation Reserves as shown in the balance sheet of previous year)	4,408.75	4,408.75	4,408.75
8.	Earnings per share (for continued operations)	-	-	-
	(a.) Basic	(0.11)	0.07	2.28
	(b.) Diluted	(0.11)	0.07	2.28

Note : The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Bombay Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations,2015 duly approved by the Board of Directors' in their meeting held on 08.05.2025.The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange websites **(www.bseindia.com)** and also on the website of the company **(www.triveniglassltd.com)**.

Place: Prayagraj
Date: 08.05.2025

J. K. Agrawal
Managing Director

BRANCH SHIFTING

For better convenience of our valued customers, our

SHAD NAGAR - STATION ROAD

branch will be shifted to a new premises with effect from

09.08.2025

The new address is mentioned below :-

Muthoot Finance Ltd
Ground Floor, H.NO: 4-163,
Main Road, Farooq Nagar,
Shad Nagar, Ranga Reddy District,
Telangana State, Pin – 509216.
Phone No - 09188902824.
Email id - mgsha2419@muthootgroup.com

In case of any grievance please call - 0484 4804074

We solicit your continued patronage and support.

Muthoot Finance
A Muthoot M George Enterprise

NOTICE

Notice is hereby given that the share certificates No(s) 164126 for 2000 shares bearing distinctive No(s) 127023207 – 127025206 AND certificates No(s) 276980 for 2000 shares bearing distinctive No(s) 254315404 - 254317403 FOLIO NO SPC0164126 standing in the name(s) of KAZA LAKSHMI NARAYANA JOINTLY K R KISHORE in the books of M/s SUVEN PHARMACEUTICALS LIMITED, has/have been lost/misplaced/destroyed and the advertiser has/have applied to the Company for issue of duplicate share certificate(s) in lieu thereof. Any person(s) who has /have claim(s) on the said shares should lodge such claim(s) with the Company's Registrars and Transfer Agents viz KFin Technologies Ltd., SELENIUM TOWER B, PLOT NO 31 & 32, GACHIBOWLI, FINANCIAL DISTRICT, NANAKRAMGUDA, SERILINGAMPALLY, HYDERABAD – 500032, TELENGANA/ 215 ATRIUM, C WING, 8th Floor, 819-821, ANDHERI KURLA ROAD, CHAKALA, ANDHERI EAST, CHAKALA MIDC, MUMBAI, MAHARASHTRA, 400093 within 15 days from the date of this notice failing which the Company will proceed to issue duplicate share certificate(s) in respect of the said shares.

Date : 09.05.2025
Place :Hyderabad

Name(s) of the shareholder(s)
RATNA KISHORE KAZA
6-3 571/1 to 7 and 571/1 and 2,
FLAT NO 103, EMERALD BLOCK,
ROCKDALE COMPOUND, SOMAJIGUDA,
HYDERABAD, TELANGANA 500082

केनरा बैंक Canara Bank

ARM Branch, Ground Floor, Circle Office Building, Beside Rail Nilyam, Secunderabad-500026. Ph: 040-27725259, 27725260/83/85
E-mail: cb2752@canarabank.com

Ref: 7700-BR/2752/290425/LOTUS/04/BC Date: 05/05/2025

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provison to Rule 8 (6) 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorised Officer of **Khairatabad Branch, subsequently transferred to ARM Branch** of the **Canara Bank** for follow up., will be sold on **"As is where is", "As is what is", and "Whatever there is" on 26/05/2025,** for recovery of **Rs.4,31,73,436.80 (Dues as per OA Decree order dated 18.11.2024 in OA 324/2023 filed before DRT-II Hyderabad)** plus interest @12.5% p.a simple interest from date of application till date of realization thereon due to the **ARM Branch, Hyderabad** of **Canara Bank** from **M/s LOTUS POLY-PACKS (INDIA) PRIVATE LIMITED** represented by its **Partners** and **Guarantors (a) Mr. Ajay Kumar Agarwal S/o Anand Kumar Agarwal, (b) Mr. Shri Bhagwan Sharma, (c) Mr. Rishit Kumar Agarwal S/o Ajay Kumar Agarwal, (d) Mrs. Geeta Bai Agarwal W/o Anand Kumar Agarwal, (e) M/S RAMESWARLAL & COMPANY LIMITED,** Represented by its Managing Director **Mr. Vijesh Kumar Tayal, S/o Padma Kumar Gupta.**

The reserve price will be Rs.60,39,000/- and the earnest money deposit will be Rs.6,03,900/-

Date & time of the e-Auction is on 26-05-2025, 11:30 A.M. to 12:30 P.M. (With unlimited extension of 10 minutes duration each till the conclusion of the sale)

The Earnest Money Deposit shall be deposited on or before 23-05-2025 at 5:00 pm (portal https://baanknet.com/)

LOT No.	Details and full description of the immovable property:-
1	West Godavari District, Andhra Pradesh, Pin No.534101, Tadepalligudem sub-division, Tadepalligudem Municipal Area, 4th Ward, Assessment No.1628 (New Assessment No.1540), D.No.11-1-23 (Old 4-2-115), R.S No.213, site to an extent of Ac 5.08 cents out of it 130.50 Sq.Yds of site and tiled shed existed thereon, within the following boundaries. **Boundaries: North:** Wall of Residential Building belong to Loan Applicant, **South:** Street of Clerks House. 30.60 ft; **East:** Site of Nails Factory 38.60 ft; **West:** 4 feet of site left by Loan Application for koderu-Nallajarla Road. 38.60 ft.

Reserve Price: Rs.60,39,000/-, EMD: Rs.6,03,900/-, Bid Muliples: Rs.50,000/-

The property can be inspected, with Prior Appointment with Authorised Officer, on or before 23-05-2025 between 11.00 AM and 4.00 PM.

*No Known Encumbrances to the Knowledge of the Bank. However, the intended bidders are required to make independent enquiries regarding encumbrances and title of the property.

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (**www.canarabank.com**) or may contact **Chief Manager, ARM Branch Canara Bank, Ph.No.040-27725259/ 27725260/83/85** during office hours on any working day. **Mode of Auction: Online Electronic Bidding.**

Details of Auction Service Provider: Platform: M/s PSB Alliance (baanknet)
Website: https://baanknet.com, Contact Numbers -8291220220, E-mail: support.baanknet@psballiance.com

Date: 05-05-2025, Place: Hyderabad **Sd/- Authorised Officer, CANARA BANK**

STAR HOUSING FINANCE LIMITED

CIN: L45201MH2005PLC376046
Registered office: 603, Western Edge I, Above Metro Cash & Carry, Borivali East, Mumbai 400066
E mail: compliance@starhfl.com, Contact No. 8828036610

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2025 AS PER IND AS NBFC (DIVISION III)

(Rs. in Lacs)

Sr. No.	Particulars	Quarter Ended		Year ended	
		31.03.2025 (Audited)	31.03.2024 (Audited)	31.03.2025 (Audited)	31.03.2024 (Audited)
1.	Total Income From Operations	2,788.95	1,934.07	9,496.27	6,163.55
2.	Net Profit /(loss) for the period (before Tax, Exceptional Items and/or Extraordinary Items)	383.15	411.89	1,418.80	1,147.12
3.	Net Profit/(loss) for the period (Before Tax and after Exceptional and/or Extraordinary Items)	383.15	411.89	1,418.80	1,147.12
4.	Net Profit/(loss) for the period after tax (after Exceptional and/or Extraordinary Items)	297.93	273.99	1,109.91	888.33
5.	Total Comprehensive income for the period [comprising +Profit/ Loss) for the period (after tax) and other comprehensive income(after tax)]	251.65	265.05	1,071.78	879.39
6.	Paid up Equity Share Capital (face value Rs. 5/- each)	3,948.20	3,936.03	3,948.20	3,936.03
7.	Reserves excluding Revaluation Reserves	10,438.87	9,309.75	10,438.87	9,309.75
8.	Securities Premium Account	4,234.39	4,116.13	4,234.39	4,116.13
9.	Net worth (Audited)	14,387.07	13,301.46	14,387.07	13,301.46
10.	Paid up Debt Capital/Outstanding Debt	-	-	-	-
11.	Debt Equity Ratio	2.81	2.41	2.81	2.41
12.	Earning Per Share (of Rs. 5/- each)				
	Basic	0.38	0.35	1.41	1.14
	Diluted	0.38	0.34	1.40	1.11
13.	Capital Redemption Reserve	-	-	-	-
14.	Debenture Redemption Reserve	-	-	-	-
15.	Debt Service Coverage Ratio	2.06	1.27	1.25	1.39
16.	Interest Service Coverage Ratio (Number of times)	1.54	1.59	1.44	1.50

Notes :

a) The above is an extract of the detailed format of Audited Financial Results for the quarter and year ended 31st March, 2025 filed with BSE Limited under Regulation 33 & Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full formats of Audited Financial Results for the quarter and year ended 31st March, 2025 are available on the website of BSE Limited www.bseindia.com and Company's website www.starhfl.com

b) The above Financial Results have been reviewed and recommended by the Audit Committee and subsequently approved by the Board of Directors at their meeting held on 07th May, 2025.

c) The Audited Financial Results for the quarter & year ended 31st March, 2025 are audited by the Statutory Auditors of the Company and are in compliance with the requirement of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

Place : Mumbai
Date : 07.05.2025

FOR, STAR HOUSING FINANCE LIMITED

Sd/-	Sd/-
Kalpesh Dave	Kavish Jain
Director & Chief Executive Officer	Director
DIN 08221964	DIN 02041197

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF GVK ENERGY LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	GVK Energy Limited
2.	Date of incorporation of corporate debtor	15/04/2008
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U40102TG2008PLC058683
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot # 10, Paigah Colony, Phase-I Sardar Patel Road, Hyderabad, Secunderabad, Telangana, India, 500003
6.	Insolvency commencement date in respect of corporate debtor	06.05.2025 (Order Copy received on 07.05.2025). Hence ICD is 07.05.2025
7.	Estimated date of closure of insolvency resolution process	03.11.2025
8.	Name and registration number of the in solvency professional acting as interim resolution professional	Venkata Chalam Varanasi Reg. No.: IBBI/IPA-002/IP-N00267/2017-18/10780
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** 12-13-205, Street No. 2, Tarnaka, Secunderabad, Telangana,500017 Email: vaaranasivkchalam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Mr. Venkata Chalam Varanasi (IRP) Flat No. 2003, Tower - C,Honer Aquantis, Tellapur Road, Gopanpally, Serilingampally, Rangareddy District, Telangana - 500 019 Email: ip.gvkel@gmail.com
11.	Last date for submission of claims	21.05.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21,ascertained by the interim resolution professional	None as on date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	Weblink: **https://ibbi.gov.in/home/downloads** Kindly refer Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 for latest formats.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **GVK Energy Limited on 06.05.2025 (Order copy received on 07.05.2025).**

The creditors of **GVK Energy Limited,** are hereby called upon to submit their claims with proof on or before **21.05.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, if any, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and signature of Interim Resolution Professional

Date: 09/05/2025 **Sd/-**
Place: Hyderabad **Venkata Chalam Varanasi**

ZEE Extraordinary Together

ZEE ENTERTAINMENT ENTERPRISES LIMITED

CIN: L92132MH1982PLC028767
Regd. Office: 18th Floor, 'A' Wing, Marathon Futurex, N M Joshi Marg, Lower Parel, Mumbai- 400013
Tel:-91-22-7106 1234 **Fax**:-91-22-2300 2107 **Website**: www.zee.com

Financial results for the quarter and year ended 31 March 2025

(₹ in Millions)

Sr. No.	Particulars	Standalone				Consolidated			
		Quarter ended on 31/03/2025 Refer note 3 below	Quarter ended on 31/03/2024 Refer note 3 below	Year ended on 31/03/2025 Audited	Year ended on 31/03/2024 Audited	Quarter ended on 31/03/2025 Refer note 3 below	Quarter ended on 31/03/2024 Refer note 3 below	Year ended on 31/03/2025 Audited	Year ended on 31/03/2024 Audited
1	Total income from operations from continuing operations*	20,042	20,291	77,124	80,750	21,841	21,699	82,941	86,372
2	Profit for the period/year from continuing operations (before Tax, Exceptional and/or Extraordinary items)	2,024	1,530	10,121	7,443	2,620	1,416	10,247	6,595
3	Profit for the period/year before tax from continuing operations (after Exceptional and/or Extraordinary items)	2,024	1,254	9,060	4,314	2,620	1,140	9,261	3,811
4	Loss for the period/year before tax from discontinuing operations	-	-	-	-	(2)	(1)	(79)	(591)
5	Profit for the period/year after Tax from continuing operations (after Exceptional and/or Extraordinary items)	1,555	842	7,013	3,015	1,886	122	6,874	1,992
6	Profit/(loss) for the period/year after tax from discontinuing operations	-	-	-	-	(2)	12	(79)	(578)
7	Profit for the period/year (5 + 6)	1,555	842	7,013	3,015	1,884	134	6,795	1,414
8	Total Comprehensive Income for the period/year [Comprising Profit / (Loss) for the period/year (after tax) and Other Comprehensive Income (after tax)]	1,578	866	7,112	2,950	1,918	148	7,206	1,509
9	Equity Share Capital	961	961	961	961	961	961	961	961
10	Other equity (excluding revaluation reserves)			105,616	99,102			114,373	107,767
11	Networth			106,577	100,063			115,334	108,728
12	Earnings per Share (of Rs. 1/- each) (for continuing operations)								
	Basic (Rs.) (Not Annualised)	1.62	0.88	7.30	3.14	1.96	0.12	7.16	2.07
	Diluted (Rs.) (Not Annualised)	1.62	0.88	7.30	3.14	1.96	0.12	7.16	2.07
13	Earnings per Share (of Rs. 1/- each) (for discontinuing operations)								
	Basic (Rs.) (Not Annualised)	-	-	-	-	(0.00)	0.01	(0.08)	(0.60)
	Diluted (Rs.) (Not Annualised)	-	-	-	-	(0.00)	0.01	(0.08)	(0.60)
14	Earnings per Share (of Rs. 1/- each) (for total operations)								
	Basic (Rs.) (Not Annualised)	1.62	0.88	7.30	3.14	1.96	0.13	7.08	1.47
	Diluted (Rs.) (Not Annualised)	1.62	0.88	7.30	3.14	1.96	0.13	7.08	1.47

*Excludes other income

Notes :

1. The above is an extract of the detailed format of Financial Results filed by the Company with the Stock Exchanges under Regulation 33 of the SEBI (Listing obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange websites. (www.bseindia.com and www.nseindia.com) and also on Company's website at www.zee.com.
2. This financial statement has been prepared in accordance with Indian Accounting Standards (Ind AS), the provisions of the Companies Act, 2013 (the Act), as applicable and guidelines issued by the Securities and Exchange Board of India (SEBI).
3. The figures for the quarter ended 31 March 2025 and 31 March 2024 are the balancing figures between the audited figures in respect of the full financial year and the unaudited published figures up to nine months of the relevant financial year.

For and on behalf of the Board
Uttam Prakash Agarwal
Director

Place: Mumbai
Date: 8 May 2025